

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 01st day of May 2018

Original Application No. 330/01428 of 2013

Hon'ble Dr. Murtaza Ali, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

R.P. Mishra, S/o Shyam Sunder Mishra, R/o Station Bazaar, Achchalta, District Auraiya, retired from Head Parcel Clerk, Northern Central Railway, Etawah.

. . .Applicant

By Adv : Shri Vikas Goswami

V E R S U S

1. Union of India through its General Manager, North Central Railway, Allahabad.
2. Additional Divisional Manager, North Central Railway, Allahabad.
3. Senior Divisional Commercial Manager, North Central Railway, Allahabad.
4. Commercial Inspector, Northern Central Railway, District Etawah.

. . .Respondents

By Adv: Sri P. Mathur

O R D E R

By Hon'ble Dr. Murtaza Ali, Member (J)

Heard Shri Vikas Goswami, learned counsel for the applicants and Shri P.K. Mishra proxy counsel to Shri P. Mathur learned counsel for the respondents.

2. At the outset the learned counsel for the applicant submitted that as stated in para 4 (viii) of the OA, the applicant has preferred Revision Petition on 29.09.2008 (Annexure A-2) which is still pending.
3. Applicant's counsel submitted that the applicant would be satisfied if a direction be given to the respondents / Competent Authority to

consider and dispose of his pending Revision Petition of the applicant dated 29.09.2008 (Annexure A-2) within a stipulated period of time.

4. In view of the above submissions made by the applicant's counsel, we direct the respondent No. 2 / Competent Authority to consider and decide the Revision Petition of the applicant dated 29.09.2008 (Annexure A-2) as per the Rules, by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The applicant is directed to send a copy of his Revision Petition dated 29.09.2008 (Annexure A-2) alongwith certified copy of this order to the respondent No. 2 / Competent Authority. It is made clear that we have not entered into the merits of the case.

5. In view of the above, the OA is disposed of. No costs.

(Gokul Chandra Pati)
Member (A)

(Dr. Murtaza Ali)
Member (J)

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